

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH, 'F': NEW DELHI**

**BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER AND  
SHRI N. K. CHOUDHRY, JUDICIAL MEMBER**

**ITA No.4640/DEL/2019  
[Assessment Year: 2014-15]**

Ramesh Chandra Saraf, B-45, Inderpuri, New Delhi-110012	Vs	Income Tax Officer, Ward-17(4), Room No.225 D, 2 <sup>nd</sup> Floor, Building, New Delhi-110002
<b>PAN-AARPS2666K</b>		
Assessee		Revenue

Assessee by	Sh. Pawan Kumar, AR
Revenue by	Sh. Ajay Kumar Arora, Sr. DR

<b>Date of Hearing</b>	<b>04.01.2023</b>
<b>Date of Pronouncement</b>	<b>04.01.2023</b>

**ORDER**

**PER SHAMIM YAHYA, AM,**

This appeal by the assessee is directed against the order of Id. CIT (Appeals)-37, New Delhi, dated 25.03.2019 for the Assessment Year 2014-15.

2. The Id. Counsel for the assessee, at the time of hearing before us, through his letter dated 04.01.2023, submitted that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020" and has filed Form 5 issued by the Department for the full and final settlement of tax arrears along with the application.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is

not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed as withdrawn.

Order pronounced in the open court on 04<sup>th</sup> January, 2023.

**Sd/-**  
**[N.K.CHOUDHRY]**  
**JUDICIAL MEMBER**

**Delhi;** Dated: 04.01.2023.

*Shekhar,*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

**Sd/-**  
**[SHAMIM YAHYA]**  
**ACCOUNTANT MEMBER**

Asst. Registrar,  
ITAT, New Delhi